21-A. SHRI RAM SAHAI: Will the Minister of TRANSPORT AND COMMUNI-CATIONS be pleased to state:

(a) whether Government propose to make any extra arrangement of the Delhi Transport Service buses for the school-going students to enable their. to reach their schools in time; and

(b) if so, when it is likely to commence?!

परिवहन तथा संचार मंत्रालय के राज्य-मंत्रो (श्री राज बहादुर): (क) ग्रीर (ख) यह मामला ग्रव दिल्ली म्युनिसिपल कार्पो-रेशन से सम्बन्ध रखता है।

[[THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): (a) and (b). This would now be a matter for the Delhi Municipal Corporation to deal with.]

FACQUISITION OF LAND FOR THE EXECUTION OF THE INTERIM GENERAL PLAN FOR GREATER DELHI

21-B. SHRIJUGAL KISHORE: Will the Minister of HEALTH be pleased to state:

(a) whether it is a fact that the Delhi Administration propose to acquire 3097-34 acres of land for the execution of the interim general plan for greater Delhi;

(b) if so, what are the salient features of this plan;

(c) what is the market value of the land in question and the price of the plots in the neighbouring colonies per sq. yard at present;

(d) the total amount of compensation Government will have to pay for the acquisition of this land; and

(e) the approximate time likely to be taken to develop this area of 3097 34 acres?

tEnglish translation.

JOriginally Starred Question No. 263. it was transferred from 7th May, 1958.

[RAJYA SABHA]

»

THE MINISTER OF HEALTH (SHRI D. P. KARMARKAR): (a) Yes, Sir.

' (b) A statement is laid on the Table of the Sabha.

(c) to (e). The required information is not available at present.

STATEMENT

Salient features of the Interim General Plan for greater Delhi

The salient features of the Interim General Plan are as follows: —

- (1) Acquisition and development of 3,000 acres of land for housing.
- (2) Acquisition and development of 200 acres of land for industrial purposes.
- (3) Provision of slaughter house and development of other ancillary trades.
- (4) Resettlement of *Gwalas* and cattle (1,600 heads of cattle).
- (5) Slum clearing and improvement of 1,500 Katras.
- (6) Slum re-housing-construction of 3,0P0 houses.
- (7) Provision of drainage and water supply facilities in Shahdara.
- (8) Acquisition of slum properties about 500 acres.
- (9) Construction of major roads etc. for future development.

fUSE OF SPECIALLY EQUIPPED BUS FOR SIGHT-SEEING

23. SHRI M. P. BHARGAVA: Will the Minister of TRANSPORT AND COM-MUNICATIONS be pleased to state:

(a) the number of persons who have availed of the specially equipped bus for sight-seeing in Delhi per month since the introduction of the scheme; and

tTransferred from the 7th May 1958.

(b) the amount of revenue realised during the months of November and December 1957, and January, 1958?

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): (a) The figures of the passengers ,who availed of the specially equipped bus for sight-seeing in Delhi since the introduction of the scheme with effect from 9-11-57 are given below: —

Month		No. of p	assengers
November 1957			278
December 1957		`x`	353
January 1958			28 4
February 1958			22 4
March 1958	'	: *	425
April 1958		•	,
(upto 21-4-58)		1 C	406

(b) The figures in respect of the amount realised during the months of November 1957 to January 1958 are given below:—

Month	Amount of Revenue
November 1957	Rs. 736,00 nP.
December 1957	Rs. 939.50 nP.
January 1958	Rs. 753.50 nP
•	

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE DAMODAR Valley Corporation together with the Audit Report of Accounts

THE MINISTER OF IRRIGATION AND POWER (HAFIZ MOHAMMAD IBRAHIM): Sir, I beg to lay on the Table, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948, a copy of the Annual Report of the Damodar Valley Corporation for the year 1956-57, together with a copy of the Audit Report on the accounts of the Corporation for the said year. [Placed in Library. See No. LT-692/58.]

HIGHWAYS ACT, 1956

on the Table

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): Sir, I beg to lay on the Table, under section 10 of the National Highways Act, 1956, a copy of the Ministry of Transport and Communications (Department of Transport, Roads Wing) Notification S.O. No. 568, dated the 10th April, 1958 declaring a certain Highway to be a National Highway. [Placed in Library. *See* No. LT-694/58.]

NOTIFICATIONS UNDER THE MOTOR VEHICLES ACT, 1939

SHRI RAJ BAHADUR: Sir, I also beg to lay on the Table, under subsection (3) of section 133 of the Motor Vehicles Act, 1939, a copy each of the following Notifications publishing certain amendments in the Delhi Motor Vehicles Rules, 1940, issued by the Delhi Administration:

- (i) Notification No. F. 12/25/52-MT/Home, dated the 24 th February, 1958.
- (ii) Notification No. F. 12/138/57-MT/Home, dated the 24th February, 1958.

[Placed in Library. See No. LT-693/58.]

MESSAGE FROM THE LOK SABHA

THE EMPLOYEES' PROVIDENT FUNDS (AMENDMENT) BILL, 1958

SECRETARY: Sir, I have to report o the House the following messagereceived from the Lok Sabha, signedby the Secretary of the Lok Sabha: —

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Employees' Provident Funds (Amendment) Bill, 1958, as passed by Lok Sabha,